[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India Ministry of Finance (Department of Revenue)

Notification No. 137 / 2009-Customs (N.T.)

New Delhi, dated the 9th September, 2009. 18 Bhadrapada, 1931 Saka.

S.O. (E). – In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Adjudication), Mumbai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

- 1. the Commissioner of Customs, Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra;
- 2. the Commissioner of Customs (Import), Sahar Air Cargo Complex, Sahar, Andheri (East), Mumbai; and
- 3. the Joint Commissioner of Customs (Import), Indira Gandhi International Airport, New Custom House, New Delhi

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. M.K.Enterprises, 37-A, East Azad Nagar, Near Ajeet Darbar, Krishna Nagar, Delhi-110 051 and others, issued vide, F.No. DRI/MZU/NS/INV-19/08-09, dated 28th April, 2009, by the Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit, Mumbai.

[F.No. 437/84/2009-Cus.IV]

(Navraj Goyal) Under Secretary to the Government of India